

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 29.3.96.

CP 152/94 (OA 817/92)

Samar Singh ... Petitioner

Versus

Shri M. Ravindran & Anr. ... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Petitioner ... Mr. R.N. Mathur

For the Respondents ... Mr. M. Rafiq, brief holder for
Mr. S.S. Hasan

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

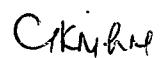
This is a Contempt Petition by the petitioner, Samar Singh, stating therein that the respondents, by not complying with the directions of the Tribunal in OA 817/92, decided on 25.8.94, have committed contempt of court.

2. Shri Samar Singh has since expired and his sole legal representative, Shri Bhanwar Singh, has been brought on record in this Contempt Petition in place of the original petitioner Shri Samar Singh. The brief holder for Mr. S.S. Hasan, counsel for the respondents, has produced a copy of the order dated 4.3.96, which indicates that the directions of the Tribunal have been complied with.

3. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.


(O.P. SHAFMA)

MEMBER (A)


(GOPAL KRISHNA)

VICE CHAIRMAN

VK